

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 08th day of March 2018

Original Application No. 330/00207 of 2018

Hon'ble Justice Dinesh Gupta, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)

Suneeta Tyagi, W/o Sri D.R. Tyagi, R/o MIG 13/28 Ram PUram, Shyam Nagar, Kanpur.

. . .Applicant

By Adv : Shri S.M. Abbas Naqvi

V E R S U S

1. Union of India through Secretary, Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi.
2. The Director Postal Service's Kanpur Region, Kanpur – 208001.
3. The Senior Superintendent of Post Offices, Kanpur (City) Division, Kanpur – 1.

. . .Respondents

By Adv: Sri S.P. Pathak

O R D E R

By Hon'ble Justice Dinesh Gupta, Member (J)

Heard Shri S.M. Abbas Naqvi, learned counsel for the applicants and Shri S.P. Pathak learned counsel for the respondents.

2. Applicant's counsel submitted that the applicant was awarded penalty of recovery of Rs. 1,50,000/- in the instalment at the rate Rs. 10,000/- per month. Against the said order the applicant preferred an appeal on 12.02.2018 (Annexure A-13) which is still pending and she wants that till the disposal of her OA the recovery of Rs. 10,000/- be stayed.
3. Respondents' counsel seeks some time to ascertain the facts.

4. In our view no useful purpose will be served in keeping this OA pending. Accordingly, we direct the appellate authority to decide the pending appeal of the applicant dated 12.02.2018 (Annexure A-13) by passing reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. In view of the above direction the OA is disposed of. No costs.

(Gokul Chandra Pati)
Member (A)

(Justice Dinesh Gupta)
Member (J)

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